

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3993
ANSWERED ON:20.04.2010
AMENDMENT IN RTC ACT, 1950
Karunakaran Shri P.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government had set-up an expert committee to go into the details for amending the Road Transport Corporations Act, 1950;
- (b) whether the above said expert committee has finalized the amendments which are to be incorporated in the said act;
- (c) if so, the details thereof;
- (d) whether the Government is considering to bail out loss making State Transport Undertakings by providing them with requisite financial assistance;
- (e) if so, the details thereof; and
- (f) the time by which the said amendments are likely to come into force?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS(SHRI MAHADEO SINGH KHANDELA)

- (a) Yes, Sir.
- (b) No, Sir.
- (c) Does not arise in view of (b) above.
- (d) &(e)The Government has finalized a scheme to provide central assistance to the States/State Road Transport Undertakings for implementation of Information Technology such as Global Positioning System (GPS)/Global System for Mobile Communications(GSM) based vehicle tracking system, Automatic Ticket Vending Machines etc and for working out mobility plan.
- (f) Keeping in view the volume and nature of work involved, no definite time frame for carrying out amendments in the Road Transport Corporations Act could be envisaged at this stage.